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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ FAO(OS) 14/2023 & CM APPL. 6464/2023, CM APPL. 6465/2023, CM APPL. 6466/2023, CM APPL. 10533/2023, CM APPL. 14112/2023, CM APPL. 10179/2025, CM APPL. 17238/2025 PRAMOD THATOIAppellant

Through: Mr. Dhruva Vig and Mr. Ishan Karki,

Advs.

versus

DORIS CHUNG GIM LIAN & ORSRespondents

Through: Ms. Pritha Srikumar, Ms. Vasudha

Sharma and Ms. Saumya Sinha,

Advocates for R-1 and R-2.

Mr. Dhruv Dewan, Mr. Rohan Batra, Mr. Rishabh Bhargava, Ms. Raj Sarit Khare and Mr. Dhruv Sethi, Advs for

R-3.

Ms. Bani Dikshit, Mr. Uddhav Khanna, Mr. Aditya Dhawan and Mr.

P. Handa, Advs for R-5.

Mr. Rajat Joneja, Mr. Anmol Kumar,

Advocates for R-6.

+ FAO(OS) 22/2023 & CM APPL. 8185/2023, CM APPL. 8187/2023, CM APPL. 30699/2023, CM APPL. 10173/2025 HARPREET SINGHAppellant

Through: Mr. Rajat Joneja, Mr. Anmol, Kumar,

Advocates

versus

DORIS CHUNG GIM LIAN & ORSRespondents

Through: Ms. Pritha Srikumar, Ms. Vasudha

Sharma and Ms. Saumya Sinha,





Advocates for R-1 and R-2.

Mr. Dhruv Dewan, Mr. Rohan Batra, Mr. Rishabh Bhargava, Ms. Raj Sarit Khare and Mr. Dhruv Sethi, Advs for R-3.

Mr. Dhruva Vig and Mr. Ishan Karki, Advs for R-4.

Ms. Bani Dikshit, Ms. Mishika Bajpai, Mr. Uddhav Khanna, Mr Aditya Dhawan and Mr. P. Handa, Advs for R-6.

+ FAO(OS) 23/2023 & CM APPL. 8324/2023, CM APPL. 8326/2023, CM APPL. 30103/2023, CM APPL. 10187/2025, CM APPL. 17239/2025

SHANTANU PRAKASH

.....Appellant

Through: Ms. Bani Dikshit, Mr, Uddhav

Khanna, Mr, Aditya Dhawan and Mr.

P. Handa, Advs.

versus

DORIS CHUG GIM LIAN & ORS

.....Respondents

Through:

Ms. Pritha Srikumar, Ms. Vasudha Sharma and Ms. Saumya Sinha,

Advocates for R-1 and R-2.

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R-3.

Mr. Dhruva Vig and Mr. Ishan Karki,

Advs for R-4.

Mr. Rajat Joneja and Mr. Anmol

Kumar, Advocates for R-6.

CORAM:

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD HON'BLE MR. JUSTICE HARISH VAIDYANATHAN





SHANKAR

ORDER 25.03.2025

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- Instead of hearing the applications being CM APPL. 10179/2025, CM 1. APPL. 10173/2025 and CM APPL. 10187/2025, this Court is of the opinion that the first appeals can be disposed of so that the suits can proceed ahead.
- 2. List on 08.05.2025 for final hearing at 03:00 PM.

SUBRAMONIUM PRASAD, J

HARISH VAIDYANATHAN SHANKAR, J

MARCH 25, 2025 S. Zakir